

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:103

ANSWERED ON:26.11.2009

COMPENSATION FOR LAND ACQUIRED FOR OIL GAS ACTIVITIES

Choudhary Shri Harish

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the present system for payment of compensation to the land owners for the land acquired for carrying out oil and gas activities in various parts of the country;
- (b) whether oil and natural gas pipelines have been laid in Rajasthan;
- (c) if so, the details thereof;
- (d) whether compensation has been paid to the farmers whose land has been acquired for this purpose;
- (e) if so, the details thereof; and
- (f) the action proposed to be taken, if any, to streamline the process so that the land owners are not denied their legitimate dues?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI MURLI DEORA)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO. 103 ASKED BY SHRI HARISH CHAUDHARY TO BE ANSWERED ON 26.11.2009 REGARDING COMPENSATION FOR LAND REQUIRED FOR OIL/GAS ACTIVITIES

(a) & (f): The compensation to the landowners for the land acquired for carrying out oil and gas projects (other than pipelines) is paid as per the provisions contained in the Land Acquisition Act 1894. As regards, pipelines projects for oil & gas sector, Right of User (ROU) in land is acquired under the Petroleum & Minerals Pipelines Act, 1962 (P&MP Act 1962). These Acts provide comprehensive legal framework under which land for the projects is acquired with adequate safeguards to the interests of land owners. The compensation payable to the land owners for acquiring ROU in land is determined as per provision of Section 10 of the P&MP Act 1962. The compensation amount such determined is deposited with the Competent Authority. The Competent Authority in turn pays the compensation to the persons entitled thereto as provided under Section 11(3) of the P&MP Act 1962.

(b) & (c): Yes Madam. The details of the oil and gas pipelines laid in Rajasthan by major oil Public Sector Undertakings (PSUs) are given at Annexure-I.

(d) & (e): Yes Madam. The details of compensation paid to the land owners for laying the pipelines by major oil PSUs in Rajasthan are placed at Annexure-II.